

*Repealed by Act-48 of 1952*

## Act No. XXVII of 1949

[PASSED BY THE DOMINION LEGISLATURE]

(Received the assent of the Governor-General on the 22nd April, 1949.)

An Act further to amend the Bombay Port Trust Act, 1879

**W**HEREAS it is expedient further to amend the Bombay Port Trust Act, 1879 (Bom. Act VI of 1879), for the purposes hereinafter appearing;

It is hereby enacted as follows:—

1. **Short title.**—This Act may be called the Bombay Port Trust (Amendment) Act, 1949.

2. **Insertion of new section 64A in Bom. Act VI of 1879.**—After section 64 of the Bombay Port Trust Act, 1879 (hereinafter referred to as the said Act), the following new section shall be inserted, namely:—

“64A. *Disposal of goods not removed from the premises of the Board within time limited.*—(1) Notwithstanding anything contained in this Act, where any goods placed in the custody of the Board upon the landing thereof are not removed by the owner or other person entitled thereto from the premises of the Board within one month from the date on which such goods were placed in their custody, the Board may, if the address of such owner or person is known, cause a notice to be served upon him by letter delivered at such address or sent by post requiring him to remove the goods forthwith and stating that in default of compliance therewith the goods are liable to be sold by public auction:

Provided that, where all the rates and charges payable under this Act in respect of any such goods have been paid, no notice of removal shall be served under this section unless two months have expired from the date on which the goods were placed in the custody of the Board.

(2) If such owner or person is not known or the notice cannot be served upon him, or he does not comply with the requisition in the notice, the Board may, at any time after the goods have become liable to be sold under sub-section (1), sell the goods by public auction after giving notice of the sale in the manner prescribed in paragraphs 2 and 3 of section 64.

(3) The Central Government may, by notification in the official Gazette, exempt any goods or class of goods from the operation of this section.”

3. **Amendment of section 65, Bom. Act VI of 1879.**—In section 65 of the said Act, for the words “In every case of any such sale as aforesaid”, the words “In the case of any sale under section 64 or section 64A” shall be substituted.

Price anna 1 or 1½d.